

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 107
(IB)-1416(ND)/2018

IN THE MATTER OF:

M/s Ridhi Sidhi ... Applicant/Petitioner
Vs
R.K. Silk Mills (India) Ltd ... Respondent

Order under Section 9 of the Insolvency & Bankruptcy Code, 2016 (Liq).

Order delivered on 12.06.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Liquidator : Mr. Ankit Sareen, Mr. Yash Tandon, Adv. with Prashant
Agarwal, Liquidator
For Respondent :

ORDER

New IA-23/2024 (Dis.)

Ld. Counsel Mr. Ankit Sareen for the Applicant appeared through VC.

Argument heard, **Order Reserved.**

Meantime, Ld. Counsel for the applicant is directed to file a written synopsis within 3 days.

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(RAMALINGAM SUDHAKAR)
PRESIDENT

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(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)